### Directorate General of Foreign Trade Udyog Bhawan DES-V Section

## Minutes of NC-V meeting No.06/AM 16 held on 14.05.2015

The meeting No.06/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was held on 14.05.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|------------|
| 1.    | Shri Barinder Singh, Assistant Director           | DC(MSME)   |
| 2.    | Shri K.C. Meena, DDG                              | DGFT       |
| 3.    | Shri Ratan Lal Meena, FTDO                        | DGFT       |

The agenda for meeting No.06/AM-16 dated 14.05.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

### MEETING NUMBER : 6/84-ALC3/2015 MEETING DATE : 14.05.2015

|   | Case No.:5/2/84-ALC3/2015 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|---|---------------------------|------------------------------------|---|---------------------|
| 1 | HQ File                   | RLA File                           | Lic.No/Date:0710096908                        | Defer               |
|   | :01/84/050/00005/AM16/    | :07/24/040/00126/AM14/             | 19.07.2013                                    | Date:11.06.2015     |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of inputs for item No. 1 & 2 is very high and different in application and CAD/CAM. Therefore, a deficiency letter was issued to the firm on 08.05.2015. It was decided to defer the case for relisting on 11.06.2015.

|   | Case No.:1/2/84-ALC3/2015      | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered      |
|---|--------------------------------|------------------------------------|---|--------------------------|
| 2 | HQ File :01/84/050/00001/AM16/ | RLA File<br>:07/24/040/00077/AM15/ | Lic.No/Date:0710104724<br>03.06.2014          | Defer<br>Date:11.06.2015 |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of inputs for item No. 1 & 2 is very high and different in application and CAD/CAM. Therefore, a deficiency letter was issued to the firm on 08.05.2015. It was decided to defer the case for relisting on 11.06.2015.

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| Case No.:11/30/84-ALC3/2014 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|-----------------------------|------------------------------------|---|---------------------|
| HQ File                     | RLA File                           | Lic.No/Date:3510044557                        | Defer               |
| :01/84/050/00250/AM15/      | :35/24/040/00017/AM15/             | 10.10.2014                                    | Date:11.06.2015     |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 24.02.2015. Their reply is not received. Therefore, it was decided to remind the applicant firm to submit the requisite information called for by DC(MSME) and decided to defer the case for relisting on 11.06.2015.

| Case No.:11/34/84-ALC3/2014    | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|--------------------------------|------------------------------------|---|---------------------|
| HQ File :01/84/050/00282/AM15/ | RLA File                           | Lic.No/Date:3510044563                        | Defer               |
|                                | :35/24/040/00018/AM15/             | 20.10.2014                                    | Date:11.06.2015     |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 19.02.2015. Their reply is not received. Therefore, it was decided to remind the applicant firm to submit the requisite information called for by DC(MSME) and decided to defer the case for relisting on 11.06.2015.

| Case No.:4/34/84-ALC3/2014     | Party Name:SUNNY INTERNATIONAL LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|--------------------------------|-------------------------------------|---|---------------------|
| HQ File :01/84/050/00275/AM15/ | RLA File                            | Lic.No/Date:3310030123                        | Defer               |
|                                | :33/24/040/00013/AM15/              | 30.10.2014                                    | Date: 11.06.2015    |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the CAD/CAM, Measurement Chart and net content of inputs in export product. A deficiency letter has been issued to firm for the same on 08.04.2015 and reminder has also been issued to the firm on 08.05.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

|   | Case No.:13/46/84-ALC3/2014    | Party Name:SASHIKAR<br>ENTERPRISES PVT.LTD, | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered      |
|---|--------------------------------|---|---|--------------------------|
| 6 | HQ File :01/84/050/00429/AM15/ | RLA File<br>:07/24/040/00391/AM15/          | Lic.No/Date:0710107569<br>06.02.2015          | Defer<br>Date:11.06.2015 |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the exact name of the export product is not given in the export description. Therefore, a deficiency letter was issued to the firm on 15.04.2015. Their

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reply is received and same has been sent to DC(MSME) / Office of the Regional Textile Commissioner, Noida for their examination / comments. Therefore, it was decided to defer the case for relisting on 11.06.2015.

| Case No.:16/46/84-ALC3/2014 | Party Name: AMRIT EXPORTS PVT. LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Approved |
|-----------------------------|-------------------------------------|---|---------------------|
| HQ File                     | RLA File                            | Lic.No/Date:0210205527                        |                     |
| :01/84/050/00432/AM15/      | :02/24/040/00206/AM15/              | 06.02.2015                                    |                     |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.<br>No. | Export Product                                 | Export Quantity | Import item  | Quantity allowed         |
|-----------|--|-----------------|--|--------------------------|
| 1.        | Pant 54% Cotton 46% Polyester, GSM-245.        | 1700<br>Nos.    | Fabric 54% Cotton & 46% Polyester, GSM-245 - Width-1.51 Meter. | 2.7 Sq. Mtrs./per piece. |
| 2.        | Jacket 54% Cotton & 46%<br>Polyester, GSM-245. | 750<br>Nos.     | Fabric 54% Cotton & 46% Polyester, GSM-245 - Width-1.51 Meter. | 3.0 Sq. Mtrs./per piece. |
| 3.        | BIB Pant 54% Cotton & 46% Polyester, GSM-245.  | 340<br>Nos.     | Fabric 54% Cotton & 46% Polyester, GSM-245 - Width-1.51 Meter. | 2.3 Sq. Mtrs./per piece. |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|   | Case No.:3/46/84-ALC3/2014 | Party Name:BALLISTIC<br>SAFETY SYSTEMS<br>TECHNOLOGY INDIA<br>PVT.LTD, | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|---|----------------------------|--|---|---------------------|
| 8 | HQ File                    | RLA File   | Lic.No/Date:0910061601                        | Defer               |
|   | :01/84/050/00419/AM15/     | :09/24/040/00623/AM15/   | 10.02.2015                                    | Date:11.06.2015     |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the CAD/CAM of the export product. A deficiency letter has been issued to firm for the same on 10.04.2015. Their reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

| 9 | Case No.:14/46/84-ALC3/2014       | Party Name: CHOWDHARY<br>OVERSEAS LIMITED | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered       |
|---|-----------------------------------|---|---|---------------------------|
|   | HQ File<br>:01/84/050/00430/AM15/ | RLA File<br>:06/24/040/00034/AM15/        | Lic.No/Date:0610038061<br>11.02.2015          | Defer<br>Date: 11.06.2015 |

and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for relisting on 11.06.2015.

| Case No.:18/46/84-ALC3/2014       | Party Name:SUPERHOUSE LTD.,     | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Approved |
|-----------------------------------|---------------------------------|---|---------------------|
| HQ File<br>:01/84/050/00434/AM15/ | RLA File :06/24/040/00036/AM15/ | Lic.No/Date:0610038062<br>11.02.2015          |                     |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

| S.  | Export Product   | Export       | Import item  | Quantity            |
|-----|--|--------------|--|---------------------|
| No. |  | Quantity     |  | allowed             |
| 1.  | Men's Trousers made of<br>80% Polyester 20% Cotton<br>Fabric 3734.22 Kgs. and  | 4640<br>Nos. | 80% Polyester 20% Cotton<br>Fabric, WR GSM-280 +/-<br>5% Width 58/60 inch. | 3920.940<br>Kgs.    |
| 81  | Reflective Tape 15960 Meter after 5% wastage.  |              | Reflective Tape 50 MM  | 16758.000<br>Meter. |
| 2.  | Men's Jacket made of 80%<br>Polyester 20% Cotton Fabric<br>400.22 Kgs. and Reflective  | 500<br>Nos.  | 80% Polyester 20% Cotton<br>Fabric, WR GSM-280 +/-<br>5% Width 58/60 inch. | 420.240<br>Kgs.     |
|     | Tape 3285.71 Meter after 5% wastage.   |              | Reflective Tape 50 MM  | 3450.000<br>Meter.  |
| 3.  | HV coverall made of 80% Polyester 20% Cotton Fabric 1500.54 Kgs and Reflective Tape 9325.71 Meter after 5% wastage fitted with two Zip Fastener with Lock. | 1020<br>Nos. | 80% Polyester 20% Cotton<br>Fabric, WR GSM-280 +/-<br>5% Width 58/60 inch. | 1575.570<br>Kgs.    |
|     |  |              | Reflective Tape 50 MM  | 9792.000<br>Meter.  |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|    | Case No.:6/46/84-ALC3/2014        | Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Approved |
|----|-----------------------------------|---|---|---------------------|
| 11 | HQ File<br>:01/84/050/00422/AM15/ | RLA File<br>:05/24/040/00552/AM15/                | Lic.No/Date:0510393326<br>20.02.2015          |                     |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

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| S.<br>No. | Export Product  | Export Quantity | Import item  | Quantity   |
|-----------|---|-----------------|--|--|
| 1.        | Polyester Printed Woven Fabrics, GSM-120, +/- 10% and Trims in 100% Polyester Solid Dyed Woven Fabrics,                   | 10385<br>Nos.   | 100% Polyester Printed<br>Woven Fabrics, GSM-120,<br>+/- 10%                 | 11930 Sq.<br>Mtrs./1.15<br>Sq. Mtrs.<br>per piece.<br>3739 Sq. |
|           | GSM-120, +/- 10%. Style No.7660401.   |                 | Solid Dyed Woven Fabrics, GSM-120, +/-10%.                                   | Mtrs./0.36<br>Sq. Mtrs.<br>per piece.                          |
| 2.        | Ladies Top in 100%<br>Polyester Printed Woven<br>Fabrics, GSM-120, +/- 10%<br>and Trims in 100% Polyester                 | 11675<br>Nos.   | 100% Polyester Printed<br>Woven Fabrics, GSM-120,<br>+/- 10%                 | 18447 Sq. Mtrs./1.58 Sq. Mtrs. per piece.                      |
|           | Solid Dyed Woven Fabrics, GSM-120, +/- 10%. Style No.7659457.   |                 | Trims in 100% Polyester Solid Dyed Woven Fabrics, GSM-120, +/-10%.           | 4553 Sq. Mtrs./0.39 Sq. Mtrs. per piece.                       |
| 3.        | Polyester Printed Woven Fabrics, GSM-120, +/- 10% and Trims in 100% Polyester   | 6549<br>Nos.    | 100% Polyester Printed<br>Woven Fabrics, GSM-120,<br>+/- 10%                 | 9018 Sq. Mtrs./1.38 Sq. Mtrs. per piece.                       |
|           | Solid Dyed Woven Fabrics,<br>GSM-120, +/- 10%. Style<br>No.7660413.   |                 | Trims in 100% Polyester<br>Solid Dyed Woven<br>Fabrics, GSM-120, +/-<br>10%. | 3202 Sq. Mtrs./0.49 Sq. Mtrs. per piece.                       |
| 4.        | Ladies Top in 95% Polyester 5% Rayon Solid Dyed Woven Fabrics, GSM-85, +/-10% with indigenous Camisole. Style No.7659468. | 4004<br>Nos.    | 95% Polyester 5% Rayon<br>Solid Dyed Woven<br>Fabrics, GSM-85, +/- 10%.      | 9009 Sq.<br>Mtrs./2.25<br>Sq. Mtrs.<br>per piece.              |
| 5.        | Ladies Top in 100%<br>Polyester Solid Dyed Woven<br>Fabrics, GSM-120, +/- 10%.<br>Style No.7661195.                       | 1783<br>Nos.    | 100% Polyester Solid Dyed<br>Woven Fabrics, GSM-120,<br>+/- 10%.             | 4065 Sq. Mtrs./2.28 Sq. Mtrs. per piece.                       |

| 1.0 | Case No.:19/46/84-ALC3/2014       | Party Name: CHINAR FORGE LIMITED   | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered      |
|-----|-----------------------------------|------------------------------------|---|--------------------------|
| 12  | HQ File<br>:01/84/050/00435/AM15/ | RLA File<br>:30/24/040/00058/AM15/ | Lic.No/Date:3010103379<br>23.02.2015          | Defer<br>Date:11.06.2015 |
|     | <b>Decision</b> : The Committee   | considered the case as per         | agenda alongwith other                        | relevant papers          |

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and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for relisting on 11.06.2015.

|    | Case No.:14/2/84-ALC3/2015 | Party Name:BULKPACK EXPORTS LTD., | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|----|----------------------------|-----------------------------------|---|---------------------|
| 13 | HQ File                    | RLA File                          | Lic.No/Date:5610004549                        | Defer               |
|    | :01/84/050/00014/AM16/     | :56/24/040/00058/AM15/            | 23.02.2015                                    | Date: 11.06.2015    |

**Decision :** The Committee considered the case as per agenda along with other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. It was decided to defer the case for relisting on 11.06.2015.

| Case No.:16/2/84-ALC3/2015     | Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Approved |
|--------------------------------|---|---|---------------------|
| HQ File :01/84/050/00016/AM16/ | RLA File<br>:05/24/040/00577/AM15/                | Lic.No/Date:0510393427<br>02.03.2015          |                     |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.<br>No. | Export Product   | Export Quantity | Import item  | Quantity                                  |
|-----------|--|-----------------|--|---|
| 1.        | Rayon Printed Woven Fabrics, GSM-120 +/-10% and Trims in 100%                                  |                 | 100% Rayon Printed Woven<br>Fabrics, GSM-120 +/- 10%           | 18447 Sq. Mtrs./1.58 Sq. Mtrs. per piece. |
|           | Rayon Solid Dyed Woven Fabrics, GSM-120 +/-10%. Style No.7659457.                              |                 | Trims in 100% Rayon Solid Dyed Woven Fabrics, GSM-120 +/- 10%. | 4553 Sq. Mtrs./0.39 Sq. Mtrs. per piece.  |
| 2.        | Ladies Top in 100%<br>Rayon Solid Dyed Woven<br>Fabrics, GSM-120 +/-<br>10%. Style No.7661195. | 1783<br>Nos.    | 100% Rayon Solid Dyed<br>Woven Fabrics, GSM-120 +/-<br>10%.    | 4065 Sq. Mtrs./2.28 Sq. Mtrs. per piece.  |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.:10/2/84-ALC3/2015 | Party Name: MOHAK CARPETS PVT.LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|----------------------------|------------------------------------|---|---------------------|
| HQ File                    | RLA File                           | Lic.No/Date:0510393447                        | Defer               |
| 5 :01/84/050/00010/AM16/   | :05/24/040/00558/AM15/             | 03.03.2015                                    | Date:11.06.2015     |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP / DC(MSME) for their comments. The copy of the firm's application will again be sent to DIPP / DC(MSME) for their comments. It was decided to defer the case for relisting on 11.06.2015.

| Case No.:17/2/84-ALC3/2015 | Party Name:MATRIX CLOTHING PVT. LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Approved |
|----------------------------|--------------------------------------|---|---------------------|
| HQ File                    | RLA File                             | Lic.No/Date:0510393451                        |                     |
| :01/84/050/00017/AM16/     | :05/24/040/00581/AM15/               | 03.03.2015                                    |                     |

**Decision :** The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S. |   | Export<br>Quantity | Import item   | Quant<br>allowe |     |
|----|---|--------------------|---|-----------------|-----|
| 1. | Mens Knitted Pullover<br>made of 100% Cotton  |                    | 100% Cotton Knitted Fabric, GSM-360 +/- 10%.                      | 7467<br>Mtrs.   | Sq. |
|    | Knitted Fabric, GSM-360<br>+/- 10%; 100% Cotton   |                    | 100% Cotton Knitted Fabric, GSM-190 +/- 10%.                      | 472<br>Mtrs.    | Sq. |
| 16 | Knitted Fabric, GSM-190<br>+/- 10% and 96% Cotton<br>4% Elastane Knitted RIB<br>Fabric, GSM-390 +/-<br>10%. Style No.7922J. |                    | 96% Cotton 4% Elastane<br>Knitted RIB Fabric, GSM-390<br>+/- 10%. | 1965<br>Mtrs.   | Sq. |
| 2. | Mens Knitted Wind Jacket<br>made of 100% Cotton   |                    | 100% Cotton Knitted Fabric, GSM-360 +/- 10%.                      | 6794<br>Mtrs.   | Sq. |
|    | Knitted Fabric, GSM-360<br>+/- 10%; 100% Cotton   |                    | 100% Cotton Knitted Fabric, GSM-190 +/- 10%.                      | 1152<br>Mtrs.   | Sq. |
|    | Knitted Fabric, GSM-190<br>+/- 10% and 96% Cotton<br>4% Elastane Knitted RIB<br>Fabric, GSM-350 +/-<br>10%. Style No.7926J. |                    | 96% Cotton 4% Elastane<br>Knitted RIB Fabric, GSM-350<br>+/- 10%. | 1595<br>Mtrs.   | Sq. |
| 3. | Mens Knitted Wind Jacket<br>made of 100% Cotton   | 1737<br>Nos.       | 100% Cotton Knitted Fabric, GSM-360 +/- 10%.                      | 3985<br>Mtrs.   | Sq. |
|    | Knitted Fabric, GSM-360<br>+/- 10%; 100% Cotton   |                    | 100% Cotton Knitted Fabric, GSM-190 +/- 10%.                      | 677<br>Mtrs.    | Sq. |
|    | Knitted Fabric, GSM-190   |                    | 96% Cotton 4% Elastane  | 938             | Sq. |

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| +/- 10% and 96% Cotton<br>4% Elastane Knitted RIB | Knitted RIB Fabric, GSM-350 | Mtrs. |
|---|-----------------------------|-------|
| Fabric, GSM-350 +/-                               | 77 1070                     |       |
| 10%. Style No.A16XB.                              |                             |       |

|    | Case No.:19/2/84-ALC3/2015 | Party Name: MOHAK CARPETS PVT.LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|----|----------------------------|------------------------------------|---|---------------------|
| 17 | HQ File                    | RLA File                           | Lic.No/Date:0510393448                        | Defer               |
|    | :01/84/050/00019/AM16/     | :05/24/040/00532/AM15/             | 03.03.2015                                    | Date:11.06.2015     |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP / DC(MSME) for their comments. The copy of the firm's application will again be sent to DC(MSME) for their comments. It was decided to defer the case for relisting on 11.06.2015.

| Case No.:26/2/84-ALC3/2015     | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|--------------------------------|------------------------------------|---|---------------------|
| HQ File :01/84/050/00026/AM16/ | RLA File                           | Lic.No/Date:3510044697                        | Defer               |
|                                | :35/24/040/00036/AM15/             | 05.03.2015                                    | Date: 11.06.2015    |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 21.04.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

| Case No.:21/2/84-ALC3/2015        | Party Name: RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Approved |
|-----------------------------------|--|---|---------------------|
| HQ File<br>:01/84/050/00021/AM16/ | RLA File<br>:05/24/040/00603/AM15/       | Lic.No/Date:0510393659<br>19.03.2015          |                     |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

| S.<br>No. | Export Product  | Export Quantity | Import item  | Quantity allowed |
|-----------|---|-----------------|--|------------------|
| 1.        | Ladies Top made of 87%<br>Cotton 13% Nylon Dyed<br>Woven Fabric, GSM-250<br>+/- 10% alongwith 76% | Nos.            | 87% Cotton 13% Nylon Dyed<br>Woven Fabric, GSM-250 +/-<br>10%. |                  |
|           | Cotton 24% Polyester  |                 | 76% Cotton 24% Polyester                                       | 177 grams        |

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| Yarn Dyed Knitted<br>Fabrics, GSM-210 +/-<br>10%, Style No.D728683. | Yarn Dyed Knitted Fabrics, per piece. GSM-210 +/- 10%. |
|---|--|
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|                               | Party Name:LOYAL TEXTILE<br>MILLS LTD | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|-------------------------------|---------------------------------------|---|---------------------|
| HQ File:01/84/050/00024/AM16/ | RLA File                              | Lic.No/Date:3510044709                        | Defer               |
|                               | :35/24/040/00039/AM15/                | 20.03.2015                                    | Date:11.06.2015     |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 21.04.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

| Case No.:25/2/84-ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deffered |
|----------------------------|------------------------------------|---|---------------------|
| HQ File                    | RLA File                           | Lic.No/Date:3510044708                        | Defer               |
| :01/84/050/00025/AM16/     | :35/24/040/00038/AM15/             | 20.03.2015                                    | Date: 11.06.2015    |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 21.04.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

| Case No.:2/6/84-ALC3/2015 | Party Name:PINNACLE CLOTHING CO., | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deferred |  |
|---------------------------|-----------------------------------|---|---------------------|--|
| HQ File                   | RLA File                          | Lic.No/Date:0510393764                        | Defer Date:         |  |
| :01/84/050/00044/AM16/    | :05/24/040/00609/AM15/            | 27.03.2015                                    | 11.06.2015          |  |
| :01/84/050/00044/AM16/    | :05/24/040/00609/AM15/            | 27.03.2015                                    | 11.0                |  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 14.05.2015. The firm's reply is not received. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

| 23 | Case No.:1/6/84-ALC3/2015         | Party Name:SIVSHREE<br>MEDITTEX (INDIA) PRIVATE<br>LIMITED, | Meet No/Date:6/84-<br>ALC3/2015<br>14.05.2015 | Status:<br>Deferred    |
|----|-----------------------------------|---|---|------------------------|
|    | HQ File<br>:01/84/050/00043/AM16/ | RLA File<br>:32/24/040/00029/AM15/                          | Lic.No/Date:3210077503<br>13.04.2015          | Defer Date: 11.06.2015 |

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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 14.05.2015. Therefore, it was decided to await the same and defer the case for relisting on 11.06.2015.

### Manual Agenda Cases

(24)

| (24)                                    |   |
|---|---|
| Case No.63                              | M/s. Chhotanagpur Rope Works Pvt. Ltd., Kolkata         |
| NC 06/16 dt. 14.05.2015                 | F.No. 01/84/50/268/AM-15/DES-V                          |
| Re-fixation of input output 21.10.2014. | norms against Advance Authorisation No.0210205080 dated |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has requested enhancement in the quantity of export and import items without any justification. Therefore, it was decided to ask the applicant firm to justify the same. Therefore, it was decided to defer the case for re-listing on 11.06.2015.

(25)

| Case No.64                              | M/s. Sacos Indigo Pvt. Ltd., Distt. Dhar (M.P.).        |
|---|---|
| NC 06/16 dt. 14.05.2015                 | F.No. 01/84/50/262/AM-15/DES-V                          |
| Re-fixation of input output 29.09.2014. | norms against Advance Authorisation No.5610004432 dated |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the Advance Authorization issued in this case as per written comments of D/o C&PC conveyed vide their O.M.No.46011/92/2011-PC-II, dated 20.04.2015 as detailed below:-

| S.<br>No. | Export Product      | Export Quantity | Import item                                       | Quantity allowed       |
|-----------|---------------------|-----------------|---|------------------------|
| 1.        | PP Woven Jumbo Bags | One Kg.         | Polypropylene Granules (PPG)                      | 0.6919 Kgs.            |
|           | (FIBC)              |                 | HDPE Granules for Thread                          | 0.1785 Kgs.            |
|           |                     |                 | LDPE for Lamination                               | 0.0840 Kgs.            |
|           |                     |                 | LLDPE Granules                                    | 0.0840 Kgs.            |
|           |                     |                 | U.V. Stabilizer                                   | 0.01575 Kgs.           |
|           |                     |                 | Propylene Copolymers (Vistamaxx)                  | 0.0168 Kgs.            |
|           |                     |                 | Colour Master Batch (CMB)                         | 0.0105 Kgs.            |
|           |                     |                 | Polypropylene Granules (PPG) for packing material | As per packing policy. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.65                              | M/s. Gaurav International, Gurgaon.                           |  |
|---|---|--|
| NC 06/16 dt. 14.05.2015                 | F.No. 01/84/171/040/AM-16/DES-V                               |  |
| Fixation of input output no 19.11.2014. | orms against Annual Advance Authorisation No.0510392064 dated |  |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

| S.<br>No. | Export Product                    | Export Quantity | Import item        | Quantity allowed |
|-----------|-----------------------------------|-----------------|--------------------|------------------|
| 1.        | Ladies Jacket made of 100% Cotton | 4950            | 100% Cotton Dyed   | 15098 Sq.        |
|           | Dyed Woven Fabric, GSM-310 +/-    | Nos.            | Woven Fabric, GSM- | Mtrs.            |
|           | 10%, Style No.WO154F16.           |                 | 310 +/- 10%.       |                  |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

| Case No.66        | M/s Gaurav International, Gurgaon  |
|-------------------|--|
|                   | File No.01/84/171/00210/AM-15/DES-V  |
|                   | ns in respect of Annual Advance Authorization No. 0510392064                     |
| dated 19.11.2014. | The interpret of Annual Actual Control 2010 1707 100 100 100 100 100 100 100 100 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Annual Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product                    | Export   | Import item                  | Quantity                                 |
|-------|-----------------------------------|----------|------------------------------|--|
|       |                                   | Quantity |                              | allowed                                  |
| 1.    | Ladies Top made of 100%           | 6300     | 100% Polyester Dyed Woven    | 7875                                     |
|       | Polyester Dyed Woven Fabric       | Nos      | Fabric GSM-83+-10%,          | Sq.Mtrs.                                 |
|       | GSM-83+-10%, Style                |          |                              |  |
|       | No.360315, <b>372761</b> .        |          |                              |  |
| 2.    | Ladies Top made of 100%           | 4150     | 100% Polyester printed Woven | 4897                                     |
|       | Polyester printed Woven Fabric    | Nos      | Fabric GSM-83+-10%,          | Sq.Mtrs.                                 |
|       | GSM-83+-10%, Style                |          |                              |  |
|       | No.370356.                        |          |                              |  |
| 3.    | Ladies Top made of 100%           | 2480     | 100% Polyester printed Woven | 3968                                     |
|       | Polyester printed Woven Fabric    | Nos      | Fabric GSM-83+-10%,          | Sq.Mtrs.                                 |
|       | GSM-83+-10%, Style                |          |                              |  |
|       | No.377128, <b>377173</b> ,377174. |          |                              | la l |
| 4.    | Ladies Scarf made of 70%          | 960      | 70% Cotton 30%Silk Bleached  | 3840                                     |
|       | Cotton 30%Silk Bleached           | Nos      | woven fabric GSM-45          | Sq.Mtrs.                                 |

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| woven fabric GSM-45<br>(Tolerance Plus or Minus<br>10%), Style No: RASA<br>SCARF | (Tolerance Plus or Minus 10%), |
|--|--------------------------------|
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#### (28)

| Case No.67                              | M/s. Fashion Accessories, Gurgaon.                            |  |  |
|---|---|--|--|
| NC 06/16 dt. 14.05.2015                 | F.No. 01/84/171/038/AM-16/DES-V                               |  |  |
| Fixation of input output no 16.02.2015. | orms against Annual Advance Authorisation No.0510393239 dated |  |  |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

| S.<br>No. | Export Product   | Export Quantity  | Import item   | Quantity allowed |
|-----------|--|--|---|------------------|
| 1.        | Cotton Sham and Duvet Cover made of 100% Cotton Knitted Dyed Fabbric, GSM-160 +/- 10% for the following Style description.:- (i) Sham 20" x 36" (ii) Sham 26" x 26" (iii)Sham 20" x 26" (iv)Duvet Cover 92" x 108" (v) Duvet Cover 88" x 92" (vi)Duvet Cover 68" x 88" | 500 Nos.<br>600 Nos.<br>500 Nos.<br>900 Nos.<br>800 Nos.<br>100 Nos. | 100% Cotton Knitted<br>Dyed Fabbric, GSM-<br>160 +/- 10%, width-<br>112". | 12985            |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## (29)

| Case No.68                              | M/s. Fashion Accessories, Gurgaon.                           |
|---|--|
| NC 06/16 dt. 14.05.2015                 | F.No. 01/84/171/037/AM-16/DES-V                              |
| Fixation of input output no 16.02.2015. | rms against Annual Advance Authorisation No.0510393238 dated |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

| S. | Export Product                 | Export   | Import item          | Quantity |
|----|--------------------------------|----------|----------------------|----------|
| No |                                | Quantity |                      | allowed  |
| 1. | Table Napkin 18" x 18" made of | 34000    | 55% Linen 45% Cotton | 10680    |

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|    | 55% Linen   | 45%  | Cotton    | Woven | Nos. | Woven  | Dyed   | Fabric, | Meters. |  |
|----|-------------|------|-----------|-------|------|--------|--------|---------|---------|--|
|    | Dyed Fabric | GSM- | 148 +/- 1 | 10%.  |      | GSM-14 | FF 100 |         |         |  |
| D1 | 0014 1 11   | 1 .  |           |       |      |        |        |         |         |  |

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| Case No.69                               | M/s. Ashton International Pvt. Ltd., New Delhi.            |  |  |  |  |
|--|--|--|--|--|--|
| NC 06/16 dt. 14.05.2015                  | F.No. 01/84/50/268/AM-15/DES-V                             |  |  |  |  |
| Re-fixation of input outp<br>04.12.2014. | ut norms against Advance Authorisation No.0510392287 dated |  |  |  |  |

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product   | Export Quantity | Import item   | Quantity        |  |
|-------|--|-----------------|---|-----------------|--|
|       | Carded woollen blended yarn containing 80% wool, 20% Nylon (+/-10%). |                 | Undyed blended (Heterogeneous) fibre containing 80% wool, 20% Nylon (+/- 10%) | 1,60,500<br>Kgs |  |
|       |  |                 | Spinning oil  | 1500Kgs         |  |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. The firm has requested for increase in the wastage in the inputs without any justification. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(31)

| Case No.70                               | M/s. Shree Tirupati Balajee Agro Trading Co. Pvt. Ltd. Pithampur (M.P.). |
|--|--|
| NC 06/16 dt. 14.05.2015                  | F.No. 01/84/50/196/AM-15/DES-V   |
| Ratification of input output 16.07.2014. | t norms against Advance Authorisation No.5610004333 dated                |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The D/o C&PC has sought some details / information from the firm vide their deficiency letter dated 22.10.2014. The firm has submitted their reply to D/o C&PC vide their letter dated 29.12.2014 and inform to this office on 10.03.2015. Therefore, it was decided to defer the case for re-listing on 11.06.2015.

| (32)       |  |
|------------|--|
| Case No.71 | M/s. D Décor Home Fabrics Pvt. Ltd., Mumbai. |

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## 20.10.2014.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product   | Export Quantity                         | Import item                               | Quantity allowed |
|-------|--|---|---|------------------|
| 1.    | Dyed woven blended fabrics of cotton/flax (net content of cotton | 100000000000000000000000000000000000000 | Flax Yarn 10 Lea or 6 NM (Bleached/Plain) | 8560 Kgs         |
|       | 60% and flax 40% GSM 425 Gms +-<br>10%                           |   | Reactive Dyes                             | 300 Kgs          |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.72         | M/s. D Décor Home Fabrics Pvt. Ltd., Mumbai. |         |          |          |               |               |       |
|--------------------|--|---------|----------|----------|---------------|---------------|-------|
| NC 06/16 dt. 14.05 | 2015   | F.No. 0 | 1/84/50/ | 202/AM-1 | 5/DES-V       |               |       |
| Re-fixation of inp | ut output                                    | norms   | against  | Advance  | Authorisation | No.0310787204 | dated |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product  | Export Quantity | Import item                              | Quantity allowed |
|-------|---|-----------------|--|------------------|
| 1.    | Dyed Woven Blended Fabrics of Cotton/Flax, GSM-425 gm. to 450 gm. (net content Cotton 60% and | Kgs.            | Flax yarn 10 Lea or 6 NM Bleached/Plain. | 31378<br>Kgs.    |
|       | Flax 40%).  |                 | Reactive Dyes                            | 1125 Kgs         |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

| Case No.73                               | M/s. Orient Fashion Exports (India) Pvt. Ltd., New Delhi. |  |  |  |  |
|--|---|--|--|--|--|
| NC 06/16 dt. 14.05.2015                  | F.No. 01/84/50/041/AM-15/DES-V                            |  |  |  |  |
| Ratification of input output 28.04.2014. | norms against Advance Authorisation No.0510385126 dated   |  |  |  |  |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorization issued in this case as detailed below:-

| S.<br>No. | Export Product                   | Export Quantity | Import item         | Quantity allowed |
|-----------|----------------------------------|-----------------|---------------------|------------------|
| 1.        | Infant Dress made of 100% Cotton | 7026            | 100% Cotton Printed | 7166.52 Sq.      |
|           | Printed 21W Corduroy Woven       | Nos.            | 21W Corduroy Woven  | Mtrs. (1.02      |

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|    | Fabrics, GSM-128 +/- 10%, with Indian Diaper and Lining. Style No.982415 / 986114.  | Fabrics, GSM-128 +/-10%.  | Sq. Mtrs. per piece).                                      |
|----|---|---|--|
| 2. | Girls Dress made of 100% Cotton<br>Printed 21W Corduroy Woven<br>Fabrics, GSM-128 +/- 10%, with<br>indigenous Lining and Panty Cover<br>for size 2T.<br>Style No.982415 / 986114. | <br>100% Cotton Printed<br>21W Corduroy Woven<br>Fabrics, GSM-128 +/-<br>10%. | Sq. Mtrs.  |
| 3. | Girls Shirts (Full Sleeves) made of 100% Cotton Yarn Dyed Woven Fabrics, GSM-98 +/- 10%. Style No.110818 / 985856.  | 100% Cotton Yarn Dyed<br>Woven Fabrics, GSM-<br>98 +/- 10%.                   | 19815.15<br>Sq. Mtrs.<br>(1.77 Sq.<br>Mtrs. per<br>piece). |

# Outside Agenda Cases

(35)

| Case No.74  | M/s Modelama Exports Ltd.                                |
|---|--|
| NC 06/AM-16, dt. 14.05.2015                         | File No.01/84/171/246/AM-15/DES-V                        |
| Fixation of input output norms in dated 14.01.2010. | n respect of Annual Advance Authorisation No. 0510281551 |

**Decision:** The Committee considered the case as per agenda along with other relevant papers and went through the details given by the firm in this case. Accordingly, Committee after deliberations with the members presented in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

| S. No. | Export Product   | Export Quantity                         | Import item  | Quantity allowed |
|--------|--|---|--|------------------|
| 1.     | Ladies Jacket made of 60%<br>Wool, 20% Polyester,20%<br>Polyamide woven fabric<br>GSM 325+-10% with 100% | 1.0000000000000000000000000000000000000 | 60% Wool, 20%<br>Polyester,20% Polyamide<br>woven fabric GSM 325+-<br>10% width= 59" | Sq.Mtrs. per     |
|        | Polyester twill & satin<br>woven lining fabric GSM<br>75& 86   |   | 100% Polyester twill & satin woven lining fabric GSM 75&86+-10%                      |                  |
|        |  |   | Zipper   | Net to Net       |

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.75                     | M/s Chinar Forge Ltd                                    |
|--------------------------------|---|
| NC 06/AM-16, dt. 14.05.2015    | File No.01/84/50/096/AM-15/DES-V                        |
| Amendment in import item again | inst Adv. Authorisation No. 3010102981 dated 26.06.2014 |

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As stated by the firm this above said authorisation was issued by the RA on, Ludhiana on repeat basis (under para 4.7.1 of HBP) of Adv. Authorisation No. 30100981 dated 01.11.2013 and norms fixed by the NC in its meeting No. 46/AM14 dated 27.02.2014(case no. 516). Now the firm has requested to allow Nylon/Polyamide BCF yarn 100% Nylon (qty 140400Kgs) ITC (HS) Code: 54023200 in place of Nylon 6 Chips (qty 1,47,400 Kgs). In support of their request they have stated that the crude prices is being falling and import of Nylon 6 Chips is not viable as compared to Nylon Yarn and they have producing Nylon yarn in house from Nylon 6 Chips which is becoming costlier than import of Nylon Yarn which are not able to match competitive export price of their product. Accordingly, Committee after deliberations decided to re-fix the adhoc norms in respect of above said Advance Authorization as detailed below:-

| S.No.   | Export Product   | Export                              | Import item  | Quantity                                 | allowed                                  |                  |         |
|---|--|-------------------------------------|--|--|--|------------------|---------|
|   |  | Quantity                            |  | Earlier                                  | Now                                      |                  |         |
|   | Synthetic Printed Tufted Carpets/Mats (4,00,000 Sq. meter) with rubber coating of 900 gms. per sq. meter | 4,17,996<br>Kgs.                    | Polypropylene<br>Carpet backing                                | 4,16,000<br>Sq. meter<br>(37,440<br>Kgs. | 4,16,000 Sq.<br>meter<br>(37,440<br>Kgs. |                  |         |
|   | consisting of Nylon/<br>Polyamide BCF yarn<br>Nylon:1,33,714.29 Kgs., PP                                 |                                     | Natural Rubber<br>Latex with 60%<br>DRC and 62% TSC            | 77,460<br>Kgs.                           | 77,460 Kgs.                              |                  |         |
| Carpet backing: 36,000 Kgs., Natural Rubber Latex |  | Synthetic Rubber Latex with 66% TSC | 2,32,040<br>Kgs.   | 2,32,040<br>Kgs.                         |  |                  |         |
|   | with 62% TSC: 45,309.72  |                                     | Wingstay L   | 2400 Kgs.                                | 2400 Kgs.                                |                  |         |
|   | Kgs., Synthetic Rubber Laex with 66% TSC: 1,44,481.47  |                                     | Acid/Cationic dyes of 100% strength                            | 2670 Kgs.                                | 2670 Kgs.                                |                  |         |
|   | Kgs., Wingstay L:2264.15   |                                     | Polyacrylic Thickner   | 8000 Kgs.                                | 8000 Kgs.                                |                  |         |
|   | Kgs., Acid/Cationic dyes of 100% strength:2674.28  |                                     |  | 100% strength:2674.28                    | Nylon 6 Chips                            | 1,47,400<br>Kgs. | Deleter |
|   | Kgs., Polyacrylic Thickner: 8000.00 Kgs. & Calcium Carbonate: 56,226.41 Kgs.                             |                                     | Nylon/Polyamide<br>BCF Yarn 100%<br>Nylon HS<br>Code:54023200. | -  | 1,40,400<br>Kgs.                         |                  |         |
|   |  |                                     | Calcium Carbonate  | 59,600<br>Kgs.                           | 59,600 Kgs.                              |                  |         |

The value of dyes and polyacrylic thickner shall be restricted 14% of FOB value within overall CIF value of the authorisation.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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